



2026:AHC:62394

HIGH COURT OF JUDICATURE AT ALLAHABAD

CRIMINAL MISC. ANTICIPATORY BAIL APPLICATION U/S 482 BNSS No.
- 2889 of 2026

Babloo Yadav @ Dharmendra

.....Applicant(s)

Versus

State of U.P. and Another

.....Opposite
Party(s)

Counsel for Applicant(s) : Deepankar Shukla, Mukesh Kumar
Pandey

Counsel for Opposite Party(s) : G.A.

Court No. - 72

HON'BLE RAJIV LOCHAN SHUKLA, J.

1. Learned counsel for the applicant; and learned A.G.A. for the State are present.

2. The present anticipatory bail application has been filed on behalf of the applicant in Sessions Trial No.02 of 2024 arising out of Case Crime No. 133 of 2023, under Sections 147, 148, 307/149, 323/149, 504, 452, 325/149, 302/149 of the I.P.C., Police Station – Shivali, District Kanpur Dehat, with a prayer to enlarge him on anticipatory bail, till the conclusion of the trial.

3. The learned counsel for the applicant states that the applicant has been falsely implicated in the present case. He seeks anticipatory bail on the following grounds :-

i. The applicant, though named in the First Information Report (FIR), was exonerated during investigation.

ii. The applicant has been summoned under Section 319 Cr.P.C. after the statements of PW-1, PW-2 and PW3 have been recorded.

iii. A criminal revision, being Criminal Revision No.7601 of 2025 (Chandrika Prasad & 2 Ors. vs. State of U.P. & Anr.), is pending consideration before this Court, wherein the order under Section 319 Cr.P.C. has been challenged, in which notices have been issued to the opposite party.

iv. The applicant is not reported to have any criminal antecedents.

vii. The specific role of causing head injury to the deceased has been attributed to Mahendra Singh alias Muneem, who has been granted regular bail by this Court in Criminal Misc. Bail Application No.41231 of 2025.

4. Learned A.G.A. has opposed the prayer for grant of anticipatory bail and submitted that the applicant has been named as an accused in the statements of the prosecution witnesses examined before the trial Court; however, he could not dispute the fact that the applicant does not have any criminal antecedents.

5. I have considered the submissions made by the learned counsel for the parties.

6. The applicant has been summoned to face trial under Section 319 Cr.P.C. The specific role of causing head injury to the deceased has been attributed to the co-accused, Mahendra Singh @ Muneem, who has been granted regular bail by this Court vide order dated 09.01.2026 passed in Criminal Misc. Bail Application No.41231 of 2025. Even otherwise, only a general role of assault has been assigned to the applicant.

7. Taking into consideration the entire facts and circumstances of the case, as discussed above, I deem it appropriate to enlarge the applicant on anticipatory bail.

8. The anticipatory bail application of the applicant is **allowed**.

9. In the event of the arrest of the applicant- **Babloo Yadav @ Dharmendra**, involved in the aforesaid case crime, he shall be released on anticipatory bail on his furnishing a personal bond and two sureties each in the like amount to the satisfaction of the Station House Officer of the police station/Court concerned, with the following conditions:-

i. The applicant shall make himself available for interrogation by a police officer as and when required;

ii. The applicant shall not, directly or indirectly make any inducement, threat or promise to any person acquainted with the facts of the case so as to dissuade him from disclosing such facts to the Court or to any police

officer;

iii. The applicant shall not leave India without the previous permission of the Court;

iv. The applicant shall not pressurize/intimidate the prosecution witness;

10. In case of breach of any of the above conditions, the Court concerned shall be at liberty to cancel the bail.

11. It is made clear that observations made hereinabove are exclusively for deciding the instant anticipatory bail application and are not to be considered to be an opinion on the merits of the case.

(Rajiv Lochan Shukla,J.)

March 25, 2026
Kushal